IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1030 of 2020

Amod Bodra .... Petitioner(s).

Versus

The State of Jharkhand … Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Amrit Raj Kisku, Advocate.
For the State : Mrs. Lily Sahay, A.P.P.

03/10.09.2020: This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before the Court directly.

The defect(s) as pointed out by the office stand ignored for the present.

With the consent of the parties, the matter is taken up for hearing on merits.

Counsel for the petitioner submits that due to non-compliance of peremptory order, Cr.M.P. No. 429 of 2019 has been dismissed. He further submits that on 15.1.2020, he has already complied with the order, though beyond peremptory time.

Considering the aforesaid submission, this petition stands **allowed.** Consequently, Cr.M.P. No. 429 of 2019 is restored to its original file.

Office is directed to check up and proceed accordingly.

Anu/C.P.-3 **(ANANDA SEN, J.)**